

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 68/94.

Dt. of Decision: 07-01-97.

(4)

B. Narasimhulu

.. Applicant.

vs

1. The Sub-Divisional Officer, Telecommunications, Nagarkurnool-509 209.
2. The Telecom Distt. Engineer, Municipal Complex, Mahabubnagar-500 050.
3. The General Manager, Telecom, Hyderabad Area, C.T.O. Compound, Sec'bad.-500 003.
4. The Chairman, Telecom Commission, (representing Union of India), New Delhi-110 001.

.. Respondents.

Counsel for the applicant : Mr. C.Suryanarayana

Counsel for the respondents : Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

HEARD Mr.C.Suryanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. The applicant was initially engaged as Casual Labour w.e.f., 1-11-88. He was issued with a notice for termination vide _____ dated 20/09/92 (Annexure-I). It is stated that he was discharged from service thereafter. It is further submitted by the applicant's counsel that the applicant has been re-engaged.

3. This OA is filed praying for a direction to the
respondents to bring him in the ~~Mazdoor~~ Roll and include his name
in the seniority list of the casual mazdoors at the appropriate
place and ~~as soon as possible~~ in accordance with
accordance with rules.

4. After certain celebration, the learned standing counsel
submitted that his name will be shown in the ~~Muzdoor~~ Roll provided
he is in service on date. Inclusion of his name in the casual
~~labour~~ seniority list will also be done according to rules. It
is further submitted by the learned standing counsel that the case
of the applicant for granting him temporary status and regularisation
of his services will be considered in due course in his turn.

5. In view of the above submission, no further direction is considered necessary in this OA. Noting the above submission of the learned Standing Counsel -
the OA is disposed of as above. No costs.

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)

(R. RANGARAJAN)
MEMBER (ADMN.)

Dated: The 7th January 1997.
(Dictated in the OpenCourt)

SPR

Amelia 16-1-82
D:R = (P)

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25/1/97

TYPED BY

CHECKED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A.)
AND

THE HON'BLE SHRI B.S.JHAI PARAMESHWAR:
M(J)

DATED: 07-1-97

Order/Judgement
R.P/C.P/M.A.NO.

O.A.NO. 68194

COMMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR.

